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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

OA-3207/2002

New Delhi this the 10th day of December, 2002.

Hon'ble Sh. Shanker, Member(J)

Sh. Jagannath Ram,
S/o late Doma Ram,
R/o H.No. RZC-3/96,
Mahavir Enclave,
New Delhi-45.

..... Applicant

(through Sh. K.K. Sharma, Advocate)

Versus

1. Govt. of NCT of Delhi through
Chief Secretary,
Govt. of NCTD,
Players Building,
Delhi Secretariat, ITO,
New Delhi.
2. Directorate of Education,
Dy. Director of Education,
Zone-19, Distt. South-West(A),
Vasant Vihar, New Delhi.
3. Sh. R.P. Singh;
Principal, Govt. Boys Sr.
Sec. School, New Delhi,
Authorised Officer & DDO of
Bidhan Chandra Vidyalaya. Respondents

ORDER (ORAL)

Applicant being aggrieved by not according the
retiral benefits filed this OA. On 4.12.2001 through a
Resolution applicant was granted voluntary retirement as
per CCS (Pension) Rules, 1972. In place of applicant one
Sh. R.P. Singh, Principal, Govt. Boys Sr. Sec.
School, Netaji Nagar, New Delhi was appointed as
Authorised Officer as well as D.D.O. of Bidhan Chandra
Vidyalaya, Moti Bagh, New Delhi for the functions assigned
to him and for releasing the retirement benefits and
salaries to the employees of Bidhan Chandra Vidyalaya.



Though the applicant was accorded voluntary retirement by an order dated 8.8.2002, yet after completion of all formalities, retiral benefits of the applicant are yet to be disbursed to him.

2. Being aggrieved, a representation has been submitted by the applicant on 6.8.2001 and thereafter also on 6.1.2002 and the same have not been responded to by the respondents.

3. Having regard to the physical condition of the applicant, this OA is disposed of with the direction to respondents to treat the present OA as a representation and release retiral/pensionary benefits and salary within a period of one month from the date of receipt of a copy of this order *in accordance with Rules.*^h

4. Registry is directed to send a copy of the OA alongwith a copy of this order to the respondents.

S. Raju
(Shanker Raju)
Member(J)

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